

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MRS. JUSTICE ANU SIVARAMAN

FRIDAY, THE 05TH DAY OF JUNE 2020 / 15TH JYAISHTA, 1942

WP(C).No.10911 OF 2020(L)

PETITIONER:

SURESH NAIR  
AGED 49 YEARS  
S/O.LATE CHONGARATHIL PARAMESWARAM, CHONGARATHIL  
HOUSE, AYYANTHOLE, THRISSUR-68003

BY ADV. SRI.V.M.SYAM KUMAR

RESPONDENTS:

- 1 UNION OF INDIA  
REPRESENTED BY THE MINISTRY OF EXTERNAL AFFAIRS, E  
BLOCK, CENTRAL SECRETARIAT, NEW DELHI 110001  
REPRESENTED BY ITS SECRETARY
- 2 DIRECTORATE OF CIVIL AVIATION  
GOVERNMENT OF INDIA, DGCA HEAD QUARTERS,  
OPP.SAFDARGUNG AIR PORT, NEW DELHI 110003 REPRESENTED  
BY THE DIRECTOR GENERAL OF CIVIL AVIATION
- 3 STATE OF KERALA  
REPRESENTED BY CHIEF SECRETARY, SECRETARIAT,  
THIRUVANANTHAPURAM-695014
- 4 NORKA ROOTS,  
NORKA ROOTS CENTER, NEAR GOVERNMENT GUEST HOUSE,  
THYCAUD, THIRUVANANTHAPURAM-695014  
REPRESENTED BY IT CHIEF EXECUTIVE OFFICER

R1-2 BY ADV. SHRI.P.VIJAYAKUMAR, ASG OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
05.06.2020, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**JUDGMENT**

Dated this the 5th day of June 2020

Heard the learned counsel for the petitioner and the learned Assistant Solicitor General of India appearing for the respondents.

2. The petitioner seeks directions to the respondents to arrange for early repatriation by air for Keralites including the petitioner and his wife from Dhaka in Bangladesh to Kerala.

3. It is submitted by the learned ASGI on instructions that the 3<sup>rd</sup> phase of the Vandhe Bharath Mission for repatriation from Bangladesh is due to start on 10.06.2020 and that the Keralites in Dhaka who had sought repatriation are being accommodated on the flights scheduled on 15.06.2020 and 16.06.2020 from Dhaka to Delhi. It is further submitted that connecting flights would also be available from Delhi to the Airports in Kerala for the travel of such persons and the petitioners can avail the ticket for onward travel.

4. The learned counsel for the petitioner submits that in case the petitioner and his wife are accommodated on the repatriation flights on 15.06.2020 or 16.06.2020, their grievances would stand

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redressed.

In the above view of the matter, the submissions made by the learned ASGI as above are recorded.

This writ petition is closed.

sd/-

**ANU SIVARAMAN**

**JUDGE**

SVP

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**APPENDIX**

**PETITIONER'S/S EXHIBITS:**

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| EXHIBIT P1 | A TRUE COPY OF THE PETITIONER'S PASSPORT<br>(FRONT SIDE)   |
| EXHIBIT P2 | A TRUE COPY OF THE PETITIONER'S<br>PASSPORT (BACK SIDE)  |
| EXHIBIT P3 | A TRUE COPY OF THE PETITIONER'S VISA   |
| EXHIBIT P4 | A TRUE COPY OF THE REQUEST DATED<br>8.5.2020 ADDRESSED TO THE CHIEF MINISTER<br>OF KERALA            |
| EXHIBIT P5 | A TRUE COPY OF THE LIST OF KERALAITES<br>WHO WISH TO RETURN OT KERALA                                |
| EXHIBIT P6 | A TRUE COPY OF THE EMAIL DATED<br>12.05.2020 ADDRESSED TO THE MINISTER OF<br>STATE, EXTERNAL AFFAIRS |